

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 31 of 2012 in
D.F.R. No. 1957 of 2011

Dated: 28th February, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Delhi International Airport Pvt. Ltd. ... Appellant(s)
Versus

Delhi Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Puneet Yadav

Counsel for the Respondent(s) : Mr. Meet Malhotra, Sr. Advocate with
Mr. Ravi S.S. Chauhan,
Mr. Ranjan Mukherjee for R-1
Mr. Anupam Varma for R-2

ORDER

I.A. No. 31 of 2012

(Condone delay Application)

This is an Application to condone the delay of 21 days in filing the Appeal as against the main Order dated 26.08.2011.

We have heard the learned counsel for the parties.

Since there is sufficient cause to condone the delay, the delay is condoned. The Registry is directed to number the Appeal and post the matter for Admission on **29.02.2012.**

(Rakesh Nath)
Technical Member

Ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson